

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:319
ANSWERED ON:03.09.2012
SETTING UP OF TOLL PLAZAS AT PUBLIC UTILITY PLACES
Ganpatrao Shri Jadhav Prataprao;Rama Devi Smt.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether some private companies/contractors have set up toll plazas at public utility places;
- (b) if so, whether these companies are overcharging toll from the commuters including local farmers;
- (c) if so, the details thereof;
- (d) whether the roads/areas from where local people move near these toll plazas have also been closed; and
- (e) if so, the reaction of the Government thereto along with the action taken or proposed to be taken by the Government against these companies/contractors?

Answer

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C.P. JOSHI)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.319 DATED 03.09.2012 ASKED BY SHRI PRATAPRAO GANPATRAO JADHAO & SHRIMATI RAMA DEVI REGARDING SETTING UP OF TOLL PLAZAS AT PUBLIC UTILITY PLACES.

(a) No, Madam. Concessionaire/Contractors can set up fee plazas at the specified locations notified in the Gazette by the Central Government. Plazas are setup on highways only.

(b) & (c) No Madam. The Concessionaire/contractors for BOT projects are collecting toll from road user as per NH (Fee) Rules, 1997 and NH (Fee) Rules 2008 as amended from time to time, as the case may be.

(d) & (e) Toll rules allows exemption to animal drawn vehicles, two wheelers, three wheelers and tractors. There is also a provision for monthly pass for local non-commercial vehicles at a concessional rate.